



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

RBI/2014-15/ 236

RPCD.RRB.RCB.AML.No.3147/07.51.019/2014-15

September 17, 2014

Regional Rural Banks / State and Central Co-operative Banks

Madam / Dear Sir,

Implementation of Section 51-A of UAPA, 1967 - Updates of the UNSCR 1267(1999) / 1989(2011) Committee's AI-Qaida Sanctions List

Please refer to our [circular RPCD.RRB.RCB.AML.No.2789/07.51.019/2014-15](http://www.rbi.org.in/circular/RPCD.RRB.RCB.AML.No.2789/07.51.019/2014-15) dated [September 9, 2014](http://www.rbi.org.in/September_9_2014) on the captioned subject releasing 16th update dated August 26, 2014 regarding UNSCR 1267(1999) / 1989(2011) Committee's AI Qaida Sanctions List.

2. Ministry of External Affairs (MEA), UNP Division have forwarded 16th update of 2014 dated September 9, 2014 ([copy enclosed](#)). The press release pertaining to 16th update dated September 9, 2014 is available at <http://www.un.org/News/Press/docs//2014/sc11554.doc.htm>

A link to the updated list of individuals and entities linked to AI Qaida is available at:
<http://www.un.org/sc/committees/1267/pdf/AQList.pdf>

3. Regional Rural Banks and State / Central Cooperative Banks are required to update the list of individuals/entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

4. Banks are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our circulars [RPCD.CO.RRB.No.39/03.05.33 \(E\)/2009-10 dated November 05, 2009](#) and [RPCD.CO.RF.AML.BC.No.34/07.40.00/ 2009-10 dated October 29, 2009](#) and ensure meticulous compliance to the Order issued by the Government.

ग्रामीण आयोजना और ऋण विभाग, केंद्रीय कार्यालय, 10वीं मंजिल, केंद्रीय कार्यालय भवन, शहीद भगत सिंह मार्ग, पो.वा.सं.10014, मुंबई 400 001

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चेतावनी: रिज़र्व बैंक द्वारा ई-मेल, डाक, एसएमएस या फोन कॉल के जरिए किसी की भी व्यक्तिगत जानकारी जैसे बैंक के खाते का ब्यौरा, पासवर्ड आदि नहीं मांगी जाती है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी तरीके से जवाब मत दीजिए।

Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers.



5. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities are concerned, action should be taken as detailed in paragraph 6 of the circulars mentioned in paragraph 4 above.

6. A link to the press releases, in which the relevant changes to the list are announced, is posted on the Committee's website at the following URL:

<http://www.un.org/sc/committees/1267/pressreleases.shtml>

7. Compliance Officer/Principal Officer should acknowledge receipt of this circular to our Regional Office concerned.

Yours faithfully,

(A.G. Ray)
General Manager

Encl. as above